

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 305**  
IA - 678/2024  
**IN**  
**IB-464(ND)2023**

**IN THE MATTER Of**

Divya Gupta

.... Petitioner/Applicant

Vs.

RBL Bank Ltd.

..... Respondent

**Order u/S. 94 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 09.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the PG : Mr. Akshay Goel, Mr. Harsh Jadon, Adv.  
For the Respondent : Mr. Namit Suri, Adv. & Mr. Ravi, CS  
For the RP : Mr. Atul Bhatia, Adv.

**ORDER**

**IA - 678/2024**

Ld. Counsel appearing for the Resolution Professional has stated that Resolution Professional has already submitted his report as per the order dated 19.03.2024.

The RBL Bank Ltd. was given time to file the reply affidavit. Ld. Counsel for RBL Bank Ltd. states that he has filed the affidavit. Ld. Counsel for the RBL Bank Ltd. is directed to bring the reply affidavit on record within three days.

List the matter **on 25.04.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**